

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P.(I.B) No. 612/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2020**

Name of the Company: SPML Infra Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	L. S Modi	Advocate	Petitioner	
2.				

ORDER

The Petitioner is represented through learned counsel.

None appeared on behalf of the Respondent despite repeated call.

A leave note is received from the side of Respondent. Learned Lawyer for the Petitioner is present, no rebuttal document has been filed even if there was an order on 09.12.2019 allowing one-week time to file rebuttal documents, if any.

List the matter on 10.02.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 20th day of January, 2020


MANORAMA KUMARI
MEMBER JUDICIAL